**IN THE HIGH COURT OF JHARKHAND AT RANCHI**
**Cr. Rev. No. 680 of 2016**

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Md. Eltab Ansari @ Md. Eltab Ansari **.... ..... Petitioner**

***Versus***

Afsana Bibi & Ors. .... ..... **Opp. Parties**

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**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR**

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For the Petitioner : Mrs. Asmita Shrivastava, Adv.
Mr. Avishek Prasad

For the State : Mr. P.K. Choudhary, APP

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08/**29.06.2020** Hearing of this criminal revision petition has been convened and conducted through Video-Conferencing.

Md. Imtiaz Khan, the learned counsel for the petitioner has expressed his inability to argue this matter today.

Previously, hearing of this criminal revision petition has been adjourned on 3 occasions; the petition has remained defective for a substantial period of time and for removing the defects the learned counsel for the petitioner has taken atleast 2 adjournments. The order dated 04.12.2018 records that the learned counsel for the petitioner has volunteered to deposit 25% of the arrears of maintenance amount.

Post this matter on 24.07.2020.

The learned counsel for the petitioner shall file an affidavit with necessary document(s) reflecting that the petitioner has deposited atleast 25% of the arrears of maintenance.

**(Shree Chandrashekhar, J.)**

*R.K.*